

Central Administrative Tribunal
Principal Bench

(15)

OA No. 3089/2003

New Delhi, this the 11th day of November, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S. K. Naik, Member (A)

B.R. Arya
210-C, Pocket-C,
Mayur Vihar-II,
Delhi - 110 091.

...Applicant

(By Advocate: Shri Jog Singh)

-versus-

Government of N.C.T. of Delhi
Through its Principal Secretary (Finance)
4th Level, Delhi Secy.,
Players Building, New Delhi.

...Respondent

(By Advocate: George Paracken)

O R D E R (ORAL)

By Mr. Justice V.S. Aggarwal:

During the course of submission, it was urged that in terms of OM No. F.6(82)-1C/91 dated 22.09.1992 80% of the posts that were to be filled up in the pre-revised scale of pay of Rs. 2200-4000/-, have to be filled up by promotion. It has been urged by the respondents' learned counsel that even method of promotion has been provided.

Learned counsel for the applicant does not accept the interpretation of the respondents' learned counsel and contends that, if so advised, he may file fresh original application claiming the relief in the present petition besides challenging the said OM. Allowed, as prayed. Subject to aforesaid, original application is dismissed as withdrawn.

Naik
(S. K. Naik)
Member (A)
/na/

Ag
(V.S. Aggarwal)
Chairman